

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 167/2005
OA 239/2004

New Delhi, this the 17th day of February, 2006

Hon'ble Shri V.K. Majotra, Vice-Chairman (A)
Hon'ble Shri Mukesh Kumar Gupta, Member (J)

Shri Vinod Kumar, S/o Shri Kalwa
Temporary Status Casual Labourer from
Friezwal Project, Bull Rearing Unit
Meerut Cantt. R/o Mehmoodpur,
P.O. Kanker Khera, Meerut.

... Petitioner

(By Advocate: Shri VPS Tyagi)

V E R S U S

1. Shri Ajay Vikram Singh
Secretary, Ministry of Defence
South Block, New Delhi.
2. Brigadier P.K. Tikoo
Deputy Director General Military Farm
(DDGMF), QMG's Branch Army Headquarters
West Block-III, R.K. Puram, New Delhi.
3. Shri B.B. Biswas
Director, Fiezwal Project & Bull Rearing Unit
Grass Farm Road, Meerut Cantt.

... Respondents

(By Advocate Ms. Harvinder Oberoi)

O R D E R (ORAL)

Hon'ble Shri V.K. Majotra, Vice-Chairman (A)

Learned counsel heard.

2. Admittedly, one month's salary in lieu of notice period and salary for the days worked by the applicant has been paid by the respondents.

3. Respondents have further explained that persons whose names are mentioned in the CP have not been employed by the respondents as casual labourer nor were they junior to the applicants. They have further contended that the seasonal work for which the applicant had been engaged previously is now being done by the Contractor on as-and-when-need-arises basis. They have also stated that if the applicant is willing, he can also be engaged as and when work is available by the Contractor.

4. If one has regard to the explanation provided by the respondents, no contempt is made out. Accordingly, CP is dropped. Notices to the respondents are discharged. However, respondents may continue engaging the applicant as and when work is available.


(Mukesh Kumar Gupta)
Member (J)

/vikas/


(V.K. Majotra)
Vice-Chairman (A)